

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 11th July, 2020

S.O. 214 Whereas, on 15-11-2019 Police Sopore during usual checking arrested two suspected persons namely Ulfat Bashir Mir S/O Bashir Ahmad Mir R/O Nowpora Tujjar Sharief and Aijaz Ahmad Bhat S/O Mohammad Subhan Bhat R/O Darspora Bomai and on their personal search recovered two hand grenades from their possession; and

2. Whereas, a Case FIR No. 280/2019 U/S 18,18-B,20,23 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Sopore and investigation was taken up; and

3. Whereas, during the course of investigation site plan of place of occurrence and seizure memo of the recovered hand grenades was prepared. Statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

4. Whereas, during the investigation it was revealed that both the accused persons were working as OGWs for the terrorists active in the Sopore area under the influence of a self styled commander of LeT outfit namely Sajad Ahmad Mir @ Haider S/O Ghulam Qadir Mir R/O Brath Kallan and were providing logistic support to them; and

5. Whereas, during further investigation it was established that both the accused persons namely Ulfat Bashir Mir and Aijaz Ahmad Bhat were assigned the job to lob grenades upon the security forces in town Sopore by the said active terrorist of LeT outfit Sajad Mir; and

6. Whereas, on the basis of investigation, the investigating officer has established prima facie case against the below mentioned accused persons for commission of offences punishable under Unlawful Activities (Prevention) Act, 1967 as shown against each:-

S.No	Name of the accused	Offence
1	Ulfat Bashir Mir S/O Bashir Ahmad Mir R/O Nowpora Tujjar Sharief	18,20,23 ULA (P) Act
2	Aijaz Ahmad Bhat S/O Mohammad Subhan Bhat R/O Darpora Bomai	18-B, 20 ULA (P) Act
3	Sajad Ahmad Mir @ Haider S/O Gh. Qadir Mir R/O Brath Kallan (Active Terrorist)	18-B, 20 ULA (P) Act

7. Whereas, accused Sajad Ahmad Mir being an active terrorist of LeT outfit, therefore, proceedings under 512 (now 299) have been initiated against him; and

8. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

9. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offence under section 18,18-B,20,23 of Unlawful Activities (Prevention) Act, 1967 in the case FIR No. 280/2019 of Police Station Sopore.

By order of the Government of Jammu & Kashmir.

Sd/-

Principal Secretary to Government
Home Department.

No:-Home/Pros/22/S/2020

Dated:- // -07-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith,
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

Special Secretary to Government
Home Department.